

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRAYAG POLYTECH
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jagdish Construction Limited
2.	Date of incorporation of corporate debtor	22/02/1990
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MP1990PLC005700
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Office: 25, Jaroli Trade Centre, 1st Floor, in Front of Jama Masjid, Neemuch, Madhya Pradesh - 458441
6.	Insolvency commencement date in respect of corporate debtor	12/08/2026 (order received on 17/08/2026)
7.	Estimated date of closure of insolvency resolution process	08/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rishabh Chand Lodha Regn. No: IBBI/IPA-001/IP/P-01075/2017-2018/11766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: E-5, Basant Vihar, Bhilwara – 311001 Email: rishabhlodha57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: E-5, Basant Vihar, Bhilwara – 311001 Email: cirpjagdishconstructionlimited@gmail.com
11.	Last date for submission of claims	31/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads (b) Physical Address: Same as at point no. 09

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jagdish Construction Limited** on **12-08-2026 (Order Received on 17-08-2026)**.

The creditors of **Jagdish Construction Limited** are hereby called upon to submit their claims with proof on or before **31-08-2026** to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



RISHABH CHAND LODHA

Interim Resolution Professional

Jagdish Construction Limited

Regn. No: IBBI/IPA-001/IP/P-01075/2017-2018/11766

AFA Valid upto: 31.12.2026

Date – 18-08-2026

Place - Bhilwara

Jharkhand govt now faced with prospect of twin protests

TOI LINE OF NO CONTROL SANDIP ADHIVAR



ASR/Mukesh@timesofindia.com

Ranchi: The Jharkhand student protest over alleged exam malpractice evolved into a catch 22 for JMM-headed Chief Minister Hemant Soren. Govt's move has created a second front: those who cleared the CGT test, won a pre-banned legal battle, received appointment letters and joined service in Jan now face the prospect of losing their jobs. On Tuesday, several gathered outside Project Building in Ranchi where allegedly being denied entry to offices where they had worked until a day ago. Soren, who was posted in the vigilance department, said govt took a decision under pressure. Soren, who married two months ago, said he was worried about his job. He even told his wife he was free to reconsider their relationship. The candidates said a mechanism should have been used to identify and punish those responsible instead of scrapping the entire recruitment process.

HC grants bail to Dabholkar 'shooter'

Roy/Singh@timesofindia.com

Mumbai: The Bombay HC Tuesday granted bail to the second convict in the 2013 murder case of rationalist Narendra Dabholkar, observing that the evidence against him was weak and there was a fair chance of his acquittal in his appeal. Justice Sanjay Kulkarni and Justice Shantanu Bhambhani said the evidence against Sachin Anand was "very weak, even by criminal fact observations, without analysing the evidence in depth." The applicant has been

Amid stir, Bihar announces recruitment of 32k teachers

Protesters Stay Firm: 'Address All Demands'

Ranil/Ram@timesofindia.com

Patna: The Bihar Public Service Commission (BPSC) issued Tuesday a notification for the recruitment of 32,385 teachers amid escalating protests for the long-delayed hiring. The online application process will begin on Sept 1 and continue till Sept 30. "The commission has not yet announced the date for the test, officially called Teacher Recruitment Examination (TRE-4). Before the notification was issued late Tuesday evening, students began an indefinite 'Chitra Nyay Sotwarah' (Student Justice Movement) in Patna. Scores of aspirants have



One of the key demands of the protesters is that the recruitment examination be conducted through a single test, without separate preliminary and mains stages

been protesting at the site in Gandhinagar. Despite the notification, the protesters said their application would continue until other demands were addressed. One key demand for the TRE-4 to be conducted through a single examination, without separate preliminary and mains. The students argue that any change in the

"If PT and mains are to be conducted, why were last STET and CTET held? There should be only one exam," said Khushboo Kumar from Navada. Activist Dilip Kumar said govt's earlier promise to issue the notification by July 25 was not fulfilled. "We are staging a sit-in to protect the interests of thousands of students in Bihar. We want this exam in one sitting. If govt does not address our demands, we will intensify the agitation," Dilip said. The demonstrators vent their ire at state education minister Mitulish Tiwari. "He (Tiwari) keeps making mistakes and changing his statements. That is why we call him 'Mist Tiwari'," said Manu Kumar. Many others demanded Tiwari's resignation. The protesters also raised concerns over past recruitment and alleged paper leaks in previous BPSC exams.

IPS reshuffle: Bihar shunts Siwan SP over AK-47 row

Patna: Two district police heads facing scrutiny for their handling of a student agitation and an encounter case were among 18 IPS officers transferred by Bihar govt Tuesday in its first law-and-order reshuffle since BJP's Samrat Choudhary took over as the chief minister, reports

Faryal/Ram:

The transfer of Siwan SP Purnan Kumar Jha was apparently triggered by the controversy over a student firing his AK-47 rifle during a July 25 rally by students showing solidarity with CPM-led protesters at Delhi's Jantar Mantar.

DM Vivek Ranjan Maurya was shunted out a day earlier. Both he and Jha are awaiting their assignments. Bhupendra Singh, accused of threatening the brother of activist Bharat Tiwari after the latter was killed in an alleged fake encounter was transferred to Rohtas. DM Tanya

Sultania was replaced, too. Saran SSP Vineet Kumar was appointed SR anti-terrorism squad. Roshan Kumar, previously SP of Rohtas, was promoted to SSP. Saran, the reshuffling includes multiple DGP-level officers, which came a day after state govt transferred 17 DPs.

18 years on, 'Maoist' acquitted in murder of VHP functionary

Ashok Pradhan & Hrushikesh Mohanty / run



Bhubaneswar/Berhampur: Nearly 18 years after the killing of VHP functionary Swami Laxmananda Saraswati and four of his associates at Kandhamal's Jalespota Ashram, a special court in Parallelnamundi Tuesday acquitted D Kishori Rao, alias Azadi, an alleged Maoist, holding that the prosecution had "failed to establish beyond reasonable doubt" that the accused had "participated in the murder of any of the five deceased persons".

The case's murder had triggered large-scale communal violence in Kandhamal, while the disappearance of the justice AS Naidu Commissioner's report on the killings during the change of govt in 2014 is currently being investigated by the intelligence branch. Additional sessions judge (special court), Parallelnamundi, Sri Sanyanarayan Patra, acquitted Rao of charges under IPC sections related to murder, rioting, criminal conspiracy, and house trespass and charges under the Arms Act. The court ruled that while the prosecution established that an armed group carried out the killings, it had failed to link Rao conclusively to the crime. It said doubts regarding his participation arose from the prosecution's own evidence and "the court cannot convert suspicion into proof merely because the defence is innocent". The prosecution said around 20 to 25 armed assailants stormed the ashram on Aug 23, 2008, opened indiscriminate fire and killed Swami Laxmananda Saraswati, Miss Bhaktinagar, Kishore Babu, Anuragendra, and Purnanjan Ganta.

IPS reshuffle: Bihar shunts Siwan SP over AK-47 row

Patna: Two district police heads facing scrutiny for their handling of a student agitation and an encounter case were among 18 IPS officers transferred by Bihar govt Tuesday in its first law-and-order reshuffle since BJP's Samrat Choudhary took over as the chief minister, reports

DM Vivek Ranjan Maurya was shunted out a day earlier. Both he and Jha are awaiting their assignments. Bhupendra Singh, accused of threatening the brother of activist Bharat Tiwari after the latter was killed in an alleged fake encounter was transferred to Rohtas. DM Tanya

Sultania was replaced, too. Saran SSP Vineet Kumar was appointed SR anti-terrorism squad. Roshan Kumar, previously SP of Rohtas, was promoted to SSP. Saran, the reshuffling includes multiple DGP-level officers, which came a day after state govt transferred 17 DPs.

Wife, brother of Jharkhand govt scam accused held

Ranchi: Jharkhand CID arrested Tuesday the wife and brother of key accused Abhay Tiwari in its probe into alleged irregularities in the now-scrapped JPMC and JSSC exams for govt jobs, reports

Sanjay Sahay:

Tiwari, an employee of TSR Data Processing Ltd, a private agency engaged by JPMC, was arrested earlier. His wife, Sakshi Tiwari, and brother Akshay Kumar Tiwari had cleared the 2024 JSSC CGL exam, whose recruitment process is under investigation.

HC grants bail to Dabholkar 'shooter'

Roy/Singh@timesofindia.com

Mumbai: The Bombay HC Tuesday granted bail to the second convict in the 2013 murder case of rationalist Narendra Dabholkar, observing that the evidence against him was weak and there was a fair chance of his acquittal in his appeal.

Justice Sanjay Kulkarni and Justice Shantanu Bhambhani said the evidence against Sachin Anand was "very weak, even by criminal fact observations, without analysing the evidence in depth." The applicant has been

INDUSTRIAL BIOTECH PARK LBTP/L KATHUA

(Operationalized by CSIR-Indian Institute of Integrative Medicine, Jammu)

RECRUITMENT NOTICE

Project Advertisement No. 24/2026

Applications are invited for the Project-Based Positions:

Chief Executive Officer (CEO); Scientist (Coordinator); Scientist - Plant Science; Medicinal Plant Extract Preparation; Scientist - Fermentation; Business Manager; Project Assistant; Office Assistant

For detailed Advertisement, Eligibility Criteria, Terms & Conditions and Application Procedure, please visit: www.iiim.res.in

Sd/-

Controller of Administration

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF JAGDISH CONSTRUCTION LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor: **JAGDISH CONSTRUCTION LIMITED**

2. Date of Insolvency Resolution Process: **23/08/2026**

3. Authority under which Corporate Debtor is incorporated (registered): **Registrar of Companies, Odisha**

4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: **U43202PN1909LCXG000**

5. Address of the registered office and principal office (if any) of Corporate Debtor: **Regd Office: 25, Janta Trade Centre, 1st Floor, in Front of Janta Trade Centre, Janta Trade Centre, Bhubaneswar-751005**

6. Insolvency commencement date in respect of Corporate Debtor: **18/08/2026 (order passed on 18/08/2026)**

7. Estimated date of closure of insolvency resolution process: **08/12/2027**

8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: **Rishabh Chand Lodha Regn No: 08/PN/2019/PP/01/05/2017-01/01/1706 AFA Noida Upto: 31-03-26 E-6 Board Upto: Bhubaneswar - 31/03/2026 Email: rishabhchodha7@gmail.com**

9. Address & email of the insolvency professional, as registered with the board: **E-6 Board Upto: Bhubaneswar - 31/03/2026 Email: rishabhchodha7@gmail.com**

10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: **Email: rishabhchodha7@gmail.com**

11. Last receipt submission of claims: **21/08/2026**

12. Details of dividend, if any, under clause (b) of sub-section (3) of section 33, Insolvency and Bankruptcy Code, 2016: **Not Applicable**

13. Name of insolvency professional appointed as Interim Resolution Professional: **Rishabh Chand Lodha**

14. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

15. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

16. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

17. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

18. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

19. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

20. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

21. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

22. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

23. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

24. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

25. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

26. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

27. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

28. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

29. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

30. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

31. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

32. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

33. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

34. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

35. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

36. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

37. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

38. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

39. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

40. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

41. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

42. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

43. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

44. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

45. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

46. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

47. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

48. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

49. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

50. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

51. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

52. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

53. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

54. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

55. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

56. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

57. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

58. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

59. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

60. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

61. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

62. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

63. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

64. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

65. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

66. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

67. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

68. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

69. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

70. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

71. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

72. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

73. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

74. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

75. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

76. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

77. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

78. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

79. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

80. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

81. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

82. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

83. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

84. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

85. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

86. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

87. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

88. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

89. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

90. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

91. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

92. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

93. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

94. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

95. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

96. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

97. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

98. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

99. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

100. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

101. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

102. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

103. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

104. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

105. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

106. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

107. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

108. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

109. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

110. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

111. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

112. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

113. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

114. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

115. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

116. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

117. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

118. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

119. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

120. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

121. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

122. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

123. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

124. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

125. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

126. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

127. Details of insolvency professional appointed as Interim Resolution Professional: **Not Applicable**

128. Details of insolvency professional appointed

▶ भारत ने दिया है 372 रन का लक्ष्य, श्रीलंका के 4 बल्लेबाज आउट

टीम इंडिया जीत से 6 विकेट दूर श्रीलंका को 288 रन की जरूरत

● गॉले / राज न्यूज नेटवर्क

भारत और श्रीलंका के बीच गॉले में खेले जा रहे दो मैच की सीरीज पहले मुकाबले में चार दिन का खेल पूरा हो चुका है। इस मैच में पहले दिन से दबदबा बनाने वाली भारतीय टीम सीरीज में 1-0 की बढ़त लेने से सिर्फ 6 विकेट दूर है। मैच के चौथे दिन भारतीय टीम ने दूसरी पारी में 193 रन बनाए और श्रीलंका को इस विकेट पर जीत के लिए एक नामुनकिन सा दिखने वाला 372 रन का टारगेट दिया। दिन खत्म होने से पहले श्रीलंका के 4 बल्लेबाज आउट हो चुके हैं और उसका स्कोर 84 रन है। श्रीलंका अभी भी भारत से 288 रन पीछे है।

372 रन के मुश्किल टारगेट का पीछा करने आई लंकाई टीम को शुरू से ही भारतीय यंदेबाजों ने बांधकर रख दिया। मोहम्मद सिराज ने पारी के छठे ओवर में निशान मट्टुका को 6 रन बनाने के बाद आउट कर दिया। इसके बाद इस मैच में बतौर कनकशन सक्स्टीट्यूट उतरे पाशिदू सुरियांबंदारा मानव सुथार की पहली ही गेंद पर आउट होकर चलते बने। श्रीलंका को 21 रन के स्कोर पर कमिंदु मोंडिस (2) और फिर 47 रन के स्कोर पर लहरू उडारा (16) के रूप में दो झटके और लगे।



ऋषभ पंत टेस्ट में 100 छक्के लगाने वाले पहले भारतीय बने

इसके बाद ऋषभ पंत ने श्रीलंकाई गेंदाबाज पर जोरदार हमला बोला। उन्होंने 69 गेंदों में 66 रन बनाए, जिसमें दो छक्के शामिल थे। इस दौरान पंत टेस्ट क्रिकेट में 100 छक्के लगाने वाले पहले भारतीय बन गए। साथ ही वह दुनिया में सबसे कम पारियों में इस मुकाम तक पहुंचने वाले बल्लेबाज भी बने। भारत को पारी की शुरुआत में ही बड़ा झटका लगा, जब यशवी जायसवाल पहले ओवर की तीसरी गेंद पर खाला खोले बिना अस्थिर फर्नांडो की गेंद पर आउट हो गए। राहुल और पंडिकफल ने शुरुआती रिंग और सीम का डटकर सामना करते हुए पारी को संभाला। राहुल आउट होने वाले दूसरे बल्लेबाज थे जबकि शुभमन गिल महुज आउ रन बनाकर पवेलियन लौट गए। दोनों विकेट प्रभात जयसूर्या ने झटके। जयसूर्या ने 43 रन देकर तीन विकेट हासिल किए जबकि असिता फर्नांडो ने चार विकेट चटकाए।



काला सागर क्षेत्र में तनाव से वैश्विक गेहूं बाजार गर्म, बजट पर बढ़ा दबाव

महंगाई की मार अब आम आदमी की रसोई तक, आटा और रोटी महंगे होंगे

● नई दिल्ली / राज न्यूज नेटवर्क

महंगाई की मार अब आम आदमी की रसोई तक और बढ़ सकती है। वैश्विक बाजार में गेहूं की कीमतों में तेजी का असर घरेलू बाजार में भी दिखाई देने लगा है। गेहूं का भाव फिलहाल करीब 6.7 डॉलर प्रति बुशेल के आसपास है, जो 24 जुलाई के बाद का सबसे ऊंचा स्तर बताया जा रहा है।

पिछले एक महीने में देश की प्रमुख मंडियों में गेहूं के भाव 3.85प्रतिशत तक बढ़े हैं। यदि तेजी आगे भी जारी रहती है तो आटा, ब्रेड और गेहूं से बने अन्य खाद्य उत्पाद महंगे हो सकते हैं। गेहूं की कीमतों में तेजी के पीछे काला सागर क्षेत्र में बढ़ता तनाव प्रमुख कारणों में है।

रूस और यूक्रेन दोनों वैश्विक गेहूं निर्यात में महत्वपूर्ण हिस्सेदारी रखते हैं। रूस की ओर से यूक्रेन के साथ काला सागर में संप्रतिष्ठ युद्धविराम के प्रस्ताव को ठुकराए जाने के बाद क्षेत्र में तनाव बना हुआ है।



परिवारों के मासिक रसोई बजट पर भी इसका सीधा असर पड़ सकता है।

पश्चिम रेलवे-अहमदाबाद (संयोजित और निर्माण)			
निविदा सूचना का शुद्धित्वक सं.1			
अहमदाबाद (संयोजित)-धोलेरा सेमी हाई-स्पीड दोहरी रेल लाईन			
निविदा सं. Dy.CE(C)/SHSR/ADI/SEJ-DSIR/PGMS/01 : कार्य का नाम: CAO/C/ADI बुनियादी, भागनगर मण्डल, पश्चिम रेलवे आगिन लोथल NMHC एवं धोलेरा इंटरनैशनल एयरपोर्ट तक की शाखा लाईन सहित संखेज से पोलेर (109.16 कि.मी.) के बीच यह SHSR BG दोहरी लाइन, कुल लंबाई - 134.06 कि.मी. के निर्माण के संबंध में परियोजना सामान्य प्रबंधन सेवओं के लिए। परियोजना सामान्य प्रबंधन सेवएं परामर्शदात्री की नियुक्ति करने का कार्य।			
उपरोक्त ई-निविदा को दिनांक 11/08/2026 को खुलना निर्धारित या उसकी निविदा सूचना में निर्माणपुरात संशोधन किये मोह है, वह अब दिनांक 01/09/2026 को खोला जाएगा।			
क्रम सं.	विवरण	मौजूदा	इस प्रकार पं०
1	बीड निर्धारित तारीख	दिनांक 11/08/2026 को 11.00 बजे	दिनांक: 01/09/2026 को 15.00 बजे
2	बीड सूचना की पुनर् BG की भीतिक रूप से मरखुट	दिनांक 10/08/2026 तक 18.00 बजे तक	दिनांक: 31/08/2026 तक 18.00 बजे तक
3	तकनीकी बीड खुलने की तारीख	दिनांक .11/08/2026 को 15.30 बजे	दिनांक: 01/09/2026 को 15.30 बजे

यह निविदा दस्तावेज का हिस्सा होगा।
अन्य सभी शर्तें एवं नियम अपरिचित्वित रहेंगे।
हमें साह्य करें: [Facebook.com/WesternRly](#) • हमें फ़ोनो करें: [X.com/WesternRly](#)

दक्षिण भारत

से प्याज

आवक में देरी

महंगाई का दबाव

सिफ 90 तक

दक्षिण भारत से

खरीफ प्याज की

आवक में देरी के

बीच थोक मंडियों

में प्याज का भाव

बढ़कर 32

रुपये प्रति किलो

तक पहुंच गया

है। 17 अगस्त

2026 को प्याज

का अखिल

भारतीय औसत

खुदरा मूल्य

37.20 रुपये

प्रति किलो रहा।

हॉकी विश्व कप में भारत का पाक से आज होगा मुकाबला

ड्रॉ या जीत से अगले दौर में पहुंच जाएगा भारत

● एम्स्टेलवीन / राज न्यूज नेटवर्क

हॉकी विश्व कप में भारतीय टीम की अपने पूल के आखिरी मुकाबले में पाकिस्तान से टक्कर होगी। हरमनप्रीत सिंह की टीम को पहले मैच में वेल्स पर जीत मिली थी तो इंग्लैंड के खिलाफ हार का सामना करना पड़ा। वहीं इंग्लैंड से हारने के बाद पाकिस्तान ने वेल्स के खिलाफ ड्रॉ खेला। भारत अभी 3 पॉइंट के साथ अपने पूल में दूसरे नंबर पर है। इंग्लैंड की टीम पहले ही अगले राउंड में जा चुकी है। अब भारत, पाकिस्तान और वेल्स में एक ही टीम अगले राउंड में जाएगी। इस मैच में पाकिस्तान को हर हालत में जीत दर्ज करनी होगी और वेल्स की इंग्लैंड के हाथों हार की भी दुआ करनी होगी जबकि भारत ड्रॉ से भी अगले दौर में पहुंच जाएगा।



10 साल से पाक से नहीं हारी है भारतीय टीम

पाकिस्तान हॉकी विश्व कप इतिहास का सबसे सफल देश है। वहीं भारतीय टीम हॉकी में सबसे ज्यादा ओलंपिक मेडल जीतने वाली टीम है। मौजूदा फॉर्म को देखते हुए भारत का पलड़ा भारी लग रहा है। भारतीय टीम ने हालांकि विश्व कप से टॉक पहले लंदन में प्रो लीग के यूरोप चरण में पाकिस्तान पर 7-1 और 4-3 से जीत दर्ज की थी। पाकिस्तानी टीम ने आखिरी बार भारत को 2016 चैम्पियंस ट्रॉफी में हराया था।

कहां और कब होगी टक्कर

भारत और पाकिस्तान के बीच 19 अगस्त को हॉकी विश्व कप का मुकाबला नीदरलैंड के एम्स्टेलवीन में स्थित वैगनर हॉकी स्टेडियम में खेला जाएगा। यह मुकाबला भारतीय समय अनुसार 19 अगस्त को शाम साढ़े 6 बजे शुरू होगा। स्टार स्पोर्ट्स सेलेक्ट 2 और स्टार स्पोर्ट्स खेल के साथ ही डीडी फ्री डिश के डीडी स्पोर्ट्स पर भारत और पाकिस्तान का मैच देखा जा सकता है।

पश्चिम मध्य रेल
जन-सूचना विज्ञापित
सर्वे साधारण को सुचित किया जाता है कि रामगंजमण्डी से भोपाल नई बड़ी रेल लाईन निर्माण कार्य के अंतर्गत ब्यावरा राजगढ़-सोनकच्छ सेक्शन की कमीशनिंग के लिए रेल संस्था आदरम, मुम्बई का निरीक्षण दिनांक 20.08.2026 एवं 21.08.2026 को सुबह 08.00 बजे से शाम को 07.00 बजे तक रखा गया है, जिसके तहत दिनांक 20.08.2026 एवं 21.08.2026 को ब्यावरा राजगढ़-सोनकच्छ सेक्शन में ट्रेनों का आवागमन त्वरित गति से होगा।
इस जन-सूचना के माध्यम से ब्यावरा राजगढ़-सोनकच्छ सेक्शन के आस-पास के सभी रहवासी को नवनिर्मित ट्रेक के समीप रहते हैं, उनसे विनाश अनुरोध है कि सुखात्मक पहलुओं को ध्यान रखकर सतर्क, सज्जा एवं सावधान रहें जिससे किसी भी प्रकार की अप्रिय घटना से बचा जा सके।
उप-मुख्य अभियंता / निर्माण-111/भोपाल
स्वच्छ भारत अभियान एक कदम स्वच्छता की ओर

सार्वजनिक सूचना
छोटा उद्रेपर - धार न्यू बीजी लाइन के संबंध में, 20.08.26 को दिन के समय लोको (डीजल पावर) का इस्तेमाल करके स्पीड ट्रायल की योजना है। सभी स्थानीय ग्रामांगों, आम लोगों को सुचित किया जाता है कि वे रेलवे ट्रैक से दूर रहें। स्थानीय जनता सहित सभी संबंधित व्यक्तियों को धोतानी दी जाती है कि वे देवाकूड - टांडा रोड के बीच रेलवे लाइन के पास न जाएं/उत्सर्ग सुषेठ न करें और सामान्य रेलवे सुखा नियमों का पालन करें।
पश्चिम रेलवे www.indianrailways.gov.in
हमें साह्य करें: Facebook.com/WesternRly हमें फ़ोनो करें: X.com/WesternRly

प्रपत्र ए	सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए एनए शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]	
जगदीश कंस्ट्रक्शन लिमिटेड के लेनदारों के ध्यानार्थ	
संबन्धित विवरण	
1. कार्पोरेट देनदार का नाम	जगदीश कंस्ट्रक्शन लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	22 फरवरी, 1990
3. प्राधिकरण जिसकेअधीन कार्पोरेट देनदार निगमित /पंजीकृत है।	रजिस्ट्रार ऑफ कम्पनीज,व्यासियर
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45202MP1990PLC005700
5. कार्पोरेट देनदार के पंजीकृत कार्यालय, जगम मरिजद के अनुसार, नौपद, मध्य प्रदेश -458441	पंजीकृत कार्यालय: 25, जारोली स्टैंड रोड, प्रथम तल, जगम मरिजद के अनुसार, नौपद, मध्य प्रदेश -458441
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरम्भन तिथि	12.08.2026 (आदेश 17.08.2026 तक प्रभाव हुआ)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	08 फरवरी 2027
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्पोरेट ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	ऋषभ चंद लोढ़ा पंजी. सं.:IBB/IPA-001/PIP-01075/2017-2018/11766 एएफएए 31 दिवसीय, 2026 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	ई-5, बसंत विहार, गीलवाड़ा -311001 ईमेल: rishabhloha57@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	ई-5, बसंत विहार, गीलवाड़ा -311001 ईमेल: cirpajidhasconstructionlimited@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	31 अगस्त, 2026
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की लागू नहीं	लागू नहीं
13. किसी भी लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु निर्दिष्ट ऋण शोध अक्षमता प्रोफेशनल के नाम (व्यक्तिगत रूप से लिखित रूप में)	लागू नहीं
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण	(क) वेबसित:https://bbi.gov.in/home/downloads (ख) भीतिक पता: बिडु संख्या 09 के समान उल्लेख है।

एनद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी कानून न्यायाधिकरण ने 12 अगस्त 2026 (आदेश 17 अगस्त 2026 को प्राप्त हुआ) को जगदीश कंस्ट्रक्शन लिमिटेड की कार्पोरेट दिवािप्रधान समाधान प्रक्रिया शुरू करने का आदेश दिया है।

जगदीश कंस्ट्रक्शन लिमिटेड के लेनदारों से एनद्वारा अपने दावों का प्रमाण 31 अगस्त 2026 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के सबब ऊपर आदेश 10 के संबंध वर्णित पत्र पर प्रस्तुत करने परी की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण लेवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तित्व रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं। दावे के फजी अथवा भ्रामक प्रमाण की प्रस्तुति को नोटिस नहीं की जा सकती।

क्र. सं.	ऋण खाता सं. / मांग सूचना तिथि / डेट का नाम	ऋणकर्ता(ओं)/रह-गाइटर का नाम	मांग सूचना तिथि के अनुसार भारतीय रुपये में कुल कबाया
1	ऋण खाता सं.: MFILMPDSECUL000005026832 मूल ऋणदाता: मुष्ट पिनकोड लिमिटेड मांग सूचना की तिथि: 01-04-2026 डेट का नाम: आर्सिल - डेट-2026-017	मदन सिंह राजपुत / मुना कुंवर राजपुत	रु. 6,86,998.57/- (छह लाख शियाती हजार नौ सौ अंदावायन रुपये और सातान पैसो) 30-01-2026 तक

संपत्ति का विवरण - कोट/हाउस नंबर 30 वाला जमीन का वह पुरा टुकड़ा, एरिया 2100 वर्ग फुट या 195.16 वर्ग मी., बार्ड नंबर 19, पीएचन 35, ग्राम आबादी आंस क्षेत्र, गांव सेरलेखा तहसील जावद जिला नीम (म.प्र.) में है। प्राप्टी टाइटु पडिडिंग। एरिया टाइटु: कल्ल एरिया। सन-एरिया टाइटु: नॉन-जानिंग एरिया। कुल एरिया (वर्ग मी.) 195.16, क्लोर का नाम बाउंड क्लोर। बिडिंग पुरानी। हां, कंस्ट्रक्शन का सालर 0 से 10 साल। रेडिडिक्शन क्लोर का पद, पुर्न रास्ता, पश्चिम जगदीश पुरा कतिमा का घर

अतः, जैसा कि ऊपर उल्लेख किया गया है, आयाकर्ता(ओं)/रह-आयाकर्ता(ओं) को यह नोटिस दिया जाता है, जिसमें उनसे इस नोटिस के प्रकाशन के 60 दिनों के भीतर, संबंधित आयाकर्ता(रह-आयाकर्ता) के विरुद्ध, ऊपर दलाई गई कुल कबाया राशि का भुगतान करने का आदेश दिया जाता है। संबंधित आयाकर्ता(रह-आयाकर्ता) द्वारा अतिरिक्त सहित कुल कबाया राशि का भुगतान न करने पर, आर्सिल को ऊपर वर्णित संपत्तियों पर सूझा लिए लागू करने के लिए धारा 13(4) के तहत कार्यवाई करने के लिए बाध्य होना पड़ेगा। अधिनियम और इसके अंतर्गत बनाए गए नियमों के तहत निर्धारित अन्य तरीकों से भी नोटिस की तामीन के लिए कदम उठाए जा रहे हैं। आपको सुचित किया जाता है कि ऊपर बंक को सार्वजनिक नीलामी या बिक्री के माध्यम से हस्तांतरण के लिए नोटिस के प्रकाशन की तिथि से पहले किसी भी समय आर्सिल द्वारा बहन की गई लागतों, शुल्कों और अन्य व्ययों सहित पूरे राशि का भुगतान करने पर भुगता जा सकता है, जैसा कि सरकारी अधिनियम की धारा 13(8) में विस्तृत रूप से वर्णित है।

कृपया ध्यान दें कि सरकारी अधिनियम की धारा 13 (13) के अनुसार, आपको सुरक्षित संपत्तियों को किसी भी प्रकार से बिक्री, पड़े या किसी अन्य तरीके से हस्तांतरित करने और/या उनसे निपटने से प्रतिषिद्ध किया जाता है।

स्थान: रतलाम
दिनांक: 19.08.2026

हस्ता/- प्राधिकृत अधिकारी
एसेट रिस्ट्रक्शन कंपनी (इंडिया) लिमिटेड, (दुदरी के तौर पर)
सीआइएन नं.: U65999MH2002PLC134884 वेबसाइट: www.arclil.co.in
पंजीकृत कार्यालय: द लॉन्, 10वां तल, 29 सेनापति बापट मार्ग, दादर (पश्चिम), मुम्बई-400028, दुभापन- 022-66581300.

CAPRI GLOBAL
CAPITAL LIMITED

कैप्री ग्लोबल कैपिटल लिमिटेड

पंजीकृत एवं वार्षिकिक कार्यालय :- 502, टॉवर-ए, पैपिनूरा बिजनेस पार्क, सेनापति बापट मार्ग, लोडर परत, मुम्बई-400013
मंडल कार्यालय :- 9-वीं, द्वितीय तल, हुसा रोड, सैकंदर सेक्टर, नई दिल्ली-110060

आधिपत्य सूचना परिशिष्ट IV (अचल संपत्ति के लिए)

जहां कहीं, सिस्सुट्टीइंडस्ट्रियल एंड इंफ्रस्ट्रक्चर ऑफ फायनेसियल एसेट्स एवं इंडोसॉल ऑफ सिस्सुट्टी इंडस्ट्र एंक्ट 2002 के साथ संपदिन सिस्सुट्टी इंडस्ट्र (इंफोर्मेंट) नियम 2002 का नियम 3 के साथ धारा 13(12) के अंतर्गत प्रस्त शर्तियों का उपयोग करते हुए, अहोस्तावकवर्तन में कीर्ति ग्लोबल कैपिटल लिमिटेड (लीजिटील) कंपनी के प्राधिकृत अधिकारी तौर पर उपरोक्त शर्तियों की प्राप्ति से 60 दिवस के अंदर सूचना में वर्णित राशि का पुर्नभुगतान करने एवं हेतु सूचना द्वारा ऋणकर्ता(एंग)/प्रतिभुक्तिकर्ता(ओं) का मांग पत्र (ओ) जारी किया जा । ऋणकर्ता(एंग)/ प्रतिभुक्तिकर्ता(एंग) राशि का पुर्नभुगतान करने में असफल रहे है इस सूचना द्वारा ऋणकर्ता(एंग)/प्रतिभुक्तिकर्ता(एंग) एवं सामान्य जनों को सार्वजनिक रूप में यह सूचना दी जाती है कि सिस्सुट्टी इंडस्ट्र (इंफोर्मेंट) नियम 2002 के नियम 8 के साथ उपरोक्त कानून की धारा 13 की उप-धारा (4) के अंतर्गत प्रस्त शर्तियों का उपयोग करते हुए विहित संपत्ति पर अहोस्तावकवर्तन में अधिनियम कर लिया है । ऋणकर्ता का ध्यान उपलब्ध समस्तसीमा में सुरक्षित संपत्तियों को पुनः प्राप्त करने हेतु अधिनियम की धारा 13 की उप-धारा (8) की ओर दिनाया जाता । ऋणकर्ताओं की विशेष रूप में एवं सामान्य जनों को सार्वजनिक रूप में यह धोतानी दी जाती है कि संपत्ति के साथ कोई व्यवहार न करें एवं संपत्ति के साथ कोई व्यवहार सीजिटील की राशि एवं उस पर देय ब्याज के शुल्क के विषयानुसार होगा।

क्र. सं.	ऋणकर्ता(ओं) / प्रतिभुक्तिर्ताओं का नाम	सुरक्षित संपत्ति (अचल संपत्ति) का विवरण	मांग सूचना दिनांक एवं राशि	अधिग्रहण की तिथि
1.	(ऋण खाता संख्या 80400030089941 ऋणरी शुभाकर शुभाका का) श्री नरेश साहसिंह (ऋणकर्ता) श्रीमती ममता मालवीय (साह-ऋणकर्ता)	संपत्ति का वह पूरा हिस्सा, जिसमें जमीन और इमारत शामिल है, बार्ड नंबर 25, पटवारी हल्का नंबर 41 (पुलना) 15 (नगर), सर्वे नंबर 201/1/2/3, एरिया 1200 वर्ग फुट और सर्वे नंबर 196-201/1/2/3, 295, 297, 303, 295, 378, एरिया 800 वर्ग फुट कुल एरिया 2000 वर्ग फुट ग्राम सावला सावलापुर, मध्य प्रदेश-465001, साइट के अनुसार केरा इमारतें, पूर्ण बीडिंग लगाव सह, पश्चिम रास्ता, ऊपर बजट बाई का पद, दक्षिण रास्ता	14-05-2026 रु. 44,67,482/-	13.08.2022
2.	(ऋण खाता संख्या LNMENR0000027321 (पुलना) 80900005762736 (नगर) ऋणरी इंदर शुभाका का) श्रीमती रेखा गडवाल (ऋणकर्ता) श्री गौरव गडवाल (साह-ऋणकर्ता)	म. हाउस नंबर 1752-A, एरिया 1806 वर्ग फुट न्यू गॉरी नगर, तहसील और जिला इंदौर, मध्य प्रदेश 452010, का पूरा हिस्सा और उस पर बना निर्माण, इस तरह पिता है: अतर पॉट, दक्षिण पॉट, गैड हाउस, पश्चिम रोड	14-05-2026 रु. 38,44,014/-	14.08.20 5

ध्यान : साक्षात्पूर, इंदौर
दिनांक : 19.08.2026

कीर्ति ग्लोबल कैपिटल लिमिटेड (लीजिटील) के लिए

स्थान : राजापुर, इंदौर	हस्ता/- (प्राधिकृत अधिकारी)
दिनांक : 19.08.2026	कैप्री ग्लोबल कैपिटल लिमिटेड (लीजिटील) के लिए

कच्चा नोटिस				
जबकि अहोस्तावकवर्तन आवास फाइनेसियर्स लिमिटेड का प्राधिकृत अधिकारी बने हुए "विश्व आसित्वों का प्रतिभुक्तिकरण एवं पुनर्निर्माण और प्रतिभुति हित प्रवर्धन अधिनियम 2002" की धारा 13 (12) और संप्रतिष्ठ प्रतिभुति हित (प्रवर्तन) नियम के नियम 9 के तहत प्रस्त शर्तियों के अनुस्यूध में ऋणियों के मांग सूचना पर जारी किया गया। योपे तालिका में उनके सामने दशाई अग्रसार राशि का मांग पत्र प्राप्ति के 60 दिन के अंदर भुगतान करने की मांग की गयी। यह है कि ऋणों सम्बन्धित शर्तियों का भुगतान करने में विफल रहे अतः ऋणियों तथा आम जनता को सूचना दी जाती है कि अहोस्तावकवर्तन में उन एक्ट को धारा 13 (4) संप्रतिष्ठ नियम 9 के नियमों के तहत प्रस्त शर्तियों के अनुस्यूध में नये वर्णित संपत्तियों का अधिनियम तालिका में उनके सामने दशाई पद निम्न के ऋण को ऋण कर लिया है। ऋणियों व ऋणकर्ताओं की बिडिग तथा बाय सर्वेक्षणों को समाप्तपश्चात पदद द्वारा समर्पितों के साथ व्यवहार नहीं करने की चेतावनी दी जाती है। उन संपत्तियों के साथ किसी भी प्रकार का व्यवहार निम्न खातों के सामने दशाई पद कबाया राशि तथा उन पर ब्याज व खर्चों के लिए आवास फाइनेस आवास फाइनेसियर्स लिमिटेड के प्रभार के अधीन होगा।				
ऋणी का नाम	धारा 13 (2) के अन्तर्गत नोटिस की दिनांक व राशि	बंधक संपत्ति का विवरण	कच्चे की तारीख एवं प्रकार	
चेतन चौहान, राधा बाई खाला सं. 1912092021151382	5 जून 2026 रु 759154/- 4 जून 2026	पी.एच. नं. 03, प्लॉट नं. -18 का भाग, सर्वे नं. 118/1 व 118/5 व 118/12, भी साई वैभव कॉलोनी, ग्राम-खल बुजुर्ग, जिला-खरगोन, मध्य प्रदेश क्षेत्रफल 500 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
गोप्रभाषण, पूजा बाई जमानतदार : गंगालाल यादव खाला सं. 201219801626114 व 221219802309237	5 जून 2026 रु 707449/- रु 358718/- 4 जून 2026	सर्वे नं. 181, पीएच नं. 56, क्लॉक बरवाहा, ग्राम भोवनाड़ा, तहसील सनावद, जिला खरगोन, मध्य प्रदेश क्षेत्रफल 5950 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
वरदीबाई, गुरुरा गण्ड खाला सं. 221207802744231	5 जून 2026 रु 567941/- 4 जून 2026	पीएच नं. 52, ग्राम कंजरोटा, वार्ड नं. 14, ग्राम पंचायत कंजरोटा, तहसील सरवरपुर जिला धार मध्य प्रदेश 454116 क्षेत्रफल 476 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
रेखा बाई, नारायण नारायण, सुनील से जमानतदार : पीएमएनडीडी खाला सं. 221209202684169	5 जून 2026 रु 844909/- 4 जून 2026	पी.एच. नं. 41 वार्ड नं. 11 गांव क्षिरनिगा, पश्चिम निगाम मध्य प्रदेश 451532 क्षेत्रफल 630 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
राजरायण, शाहबाई शाहबाई, रविन्द चौहान जमानतदार : सिंह बाबू खाला सं. 221219802769372	5 जून 2026 रु 445381/- 4 जून 2026	मकान नं. 115, पी.एच. नं. 19, वार्ड नं. 08, गांव-जामनिया, गांव पंचायत-दलेवी, तहसील सनावद जिला-खरगोन, मध्य प्रदेश 451113 क्षेत्रफल 1170 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
सुखराम बाई, योगेश योगेश, दुर्गेश दुर्गेश खाला सं. 231207802933745	5 जून 2026 रु 908083/- 4 जून 2026	पी.एच. नं. 81/164, सर्वे नं. 7773, गांव मलेवा तहसील पीथमपुर जिला धार मध्य प्रदेश क्षेत्रफल 1360 वर्ग फीट	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
आनन्दराम, गुलालीबाई, नारायण गुलालीबाई, रितेश नारायण जमानतदार : जितेन्द्र जितेन्द्र खाला सं. 231207803341942	5 जून 2026 रु 527791/- 4 जून 2026	खसरा नं. 227 पर स्थित मकान, पी.एच. नं. 10, खसरा, भीमनाथवा, खरगोन, मध्य प्रदेश क्षेत्रफल 56 वर्ग मीटर	सांकेतिक कच्चा दिनांक 14 अगस्त 2026	
सुरेश पम्परण, गैनाबाई गैनाबाई खाला सं. 231205403293824	7 मार्च 2026 रु 570160/- 6 मार्च 2026	मकान नं. 76 गांव गौरीवाडी नं. 13, तहसील टोंक जिला सुंद, देवास मध्य प्रदेश (भारत) 455001 क्षेत्रफल 113.84 वर्ग मीटर	भौतिक कच्चा दिनांक 13 अगस्त 2025	
दिनांक : 19-08-2026		प्राधिकृत अधिकारी आवास फाइनेसियर्स लिमिटेड		